NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MC	OHD SHARIEF TARIQ, MEMBER-JUI	DICIAL
APPLICATION NUMBER	:	
PETITION NUMBER	: CP/641/(IB)/CB/2017	
NAME OF THE PETITIONER(S)	: JUARA IT SOLUTIONS PVT LTD	
NAME OF THE RESPONDENT(S)	: J TEHCNOLOGIES INDIA LTD	
UNDER SECTION	: 9 RULE 6	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	
1. Am-Sridheren	Course) bol Cosporale deptos) Respondent	Andmi 131
. B. UDHAJA KUMR	Respondent	My 131
30) Sandeep Kumar.	Ourse l'or. Speration Crediter	
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<u>ORDER</u>

Counsels for both the parties are present. Counsel for the Petitioner submitted that he has rectified the defects by filing the amended Application and the affidavit in support thereof. However, Counsel for the Corporate Debtor has raised objections with regard to the amended Application, as it is not signed by the Managing Director. Counsel for the Applicant submitted that a resolution has already been passed to designate the person who signed the petition as Managing Director, but the relevant document is yet to be filed with the RoC. In relation to the affidavit that has been filed in support of the Application, Counsel for the Corporate Debtor submitted that there is nothing mentioned about the date of Application with respect to which the supporting affidavit has been filed. However, Counsel for the Applicant submitted that he has filed the affidavit in support of the amended Application. Counsel for the Corporate Debtor is directed to file reply within one week by providing copy to the other side. Matter is posted for arguments. Put up on 09.01.2018 at 10.30 A.M.

MEMBER (JUDICIAL)

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